

SC No. 23/2019  
CNR No. DLCT110017762019  
RC No. 3(S)/2016/CBI/SCIII/ND  
FIR No. 276/2015  
U/s 302/34 IPC  
PS Sector 49, Distt. Gautam Budh Nagar,  
UP  
CBI Vs. Shashank Jadon & another

22.06.2022

Present : Ld. Proxy Counsel Sh. Shivam Pandey for applicant/  
accused Shashank Jadon.

Ld. Public Prosecutor Sh. Tajvinder Singh for CBI.

At the request of Ld. Public Prosecutor, put up the  
application at 11.30 a.m.

CHANDRA SHEKHAR  
Vacation Judge/CBI-19 (PC Act)  
RADC, New Delhi/22.06.2022

At 11.30 a.m.

Present : Ld. Proxy Counsel Sh. Shivam Pandey for applicant/  
accused Shashank Jadon.

Ld. Public Prosecutor Sh. Tajvinder Singh for CBI.

At the request of both the parties, put up at 2.00 p.m.

CHANDRA SHEKHAR  
Vacation Judge/CBI-19 (PC Act)  
RADC, New Delhi/22.06.2022

At 02.00 p.m.

Present : Ld. Proxy Counsel Sh. Shivam Pandey for applicant/  
accused Shashank Jadon.

Ld. Public Prosecutor Sh. Tajvinder Singh for CBI.

I have heard the submissions of Ld. Counsel for accused Shashank Jadon on the application filed on 20.06.2022, seeking permission to appear in All India Law Entrance Test (AILET) Examination, 2022.

Ld. counsel has submitted that the accused vide application no.1022497 had applied to appear in AILET examination, 2022 for pursuing B.A. LL.B. (Hons.) Programme to be conducted by National Law University, Delhi. The said application has been accepted by the concerned authority and it has issued an 'Admit Card' vide Roll no. 2259129399 against the said application, for examination to be conducted on 26.06.2022 in between 10:00 am to 11:30 a.m. and the Centre for examination is Lloyd Law College, Plot no. 11, Knowledge Park, Greater Noida-201306, Uttar Pradesh.

A similar request made by the accused in the year 2020 was allowed by the concerned court vide order dated 19.09.2020, therefore, request of the accused may be allowed in the interest of justice to appear in the aforesaid examination at the aforesaid centre on the aforesaid date and time. The copy of application and admit card have already been supplied to CBI and copy of admit card is also annexed with the application.

Ld. Public Prosecutor has opposed the application and sought time to file reply to the aforesaid application.

I have considered the submissions, it is observed that on 20.06.2022, the CBI had accepted the notice of the aforesaid application, but has not filed reply to the same so far, there is no point in granting further time to CBI for filing reply.

It is observed that as per law right to get education is a fundamental right and judicial record shows that similar request made by the accused in the year 2020 was allowed by the concerned court vide order dated 19.09.2020, therefore, it seems that it is in the interest of justice, if permission is granted to the accused to appear in All India Law Entrance Test to be held on 26.06.2022 in between 10:00 to 11:30 a.m. at Lloyd Law College, Plot no. 11, Knowledge Park, Greater Noida-201306, Uttar Pradesh. Therefore, the concerned Supdt. Jail at Dasana Jail is directed to make necessary arrangements to ensure the appearance of accused in the aforesaid examination at the aforesaid centre at appropriate time as detailed in this order and in copy of admit card annexed with the application and thereafter to take him back to the concerned jail. He is also directed to allow the accused to carry the necessary documents/ articles as mentioned under the heading "Instructions to candidates" in admit card. The appropriate necessary security arrangements be also made in this regard as per rules. *The aforesaid application is allowed and disposed of accordingly.*

Copy of the order along with copy of the application and admit card be sent to the concerned Superintendent Jail and a copy of the

same be also uploaded on the website of the court at the earliest, as per rules. A copy of the order be also supplied to Ld. Counsel of the accused. *The concerned Jail Superintendent is directed to file compliance report of the order on 28.06.2022.*

CHANDRA SHEKHAR  
Vacation Judge/CBI-19 (PC Act)  
RADC, New Delhi/22.06.2022